## **COURT-I**

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# EP NO. 9 OF 2016 & IA NO.615 OF 2016 IN APPEAL NO. 171 OF 2012 AND RP NO. 16 OF 2015 IN APPEAL NO. 177 OF 2012 & IA NO. 320 OF 2015 AND RP NO. 17 OF 2015 IN APPEAL NO. 178 OF 2012 & IA NO. 321 OF 2015

Dated: 24th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

EP NO. 9 OF 2016 & IA NO.615 OF 2016 IN APPEAL NO. 171 OF 2012

In the matter:

Tata Power Delhi Distribution Ltd. ...Appellant(s)

Vs.

Delhi Electricity Regulatory Commission ... Respondent(s)

Counsel for the Appellant(s): Mr. Vishal Anand

Mr. Rahul Kinra

Mr. Anurag Bansal, Rep. (TPDDL)

Counsel for the Respondent(s): Mr. Pradeep Misra

Mr. Manoj Kumar Sharma for R.1/DERC

RP NO. 16 OF 2015 IN APPEAL NO. 171 OF 2012 & IA NO. 320 OF 2015

In the matter of:

BSES Rajdhani Power Ltd. ....Review Petitioner/Appellant(s)

Vs.

Delhi Electricity Regulatory Commission ... Respondent(s)

Counsel for the Review Petitioner: Mr. Buddy A.Ranganadhan

Appellant(s) Mr. Vishal Anand

Mr. Rahul Kinra

Counsel for the Respondent(s): Mr. Pradeep Misra

Mr. Manoj Kumar Sharma for R.1/DERC

#### RP NO. 17 OF 2015 IN APPEAL NO. 178 OF 2012 & IA NO. 321 OF 2015

#### In the matter of:

**BSES Yamuna Power Ltd.** ...Review Petitioner/Appellant(s)

Delhi Electricity Regulatory Commission ...Respondent(s)

Counsel for the Review Petitioner: Mr. Buddy A.Ranganadhan

> Mr. Vishal Anand Appellant(s) Mr. Rahul Kinra

Counsel for the Respondent(s): Mr. Pradeep Misra

Mr. Manoj Kumar Sharma for R.1/DERC

### **ORDER**

Learned counsel for Respondent No. 1 seeks two week's time to file note on the maintainability of the Application for Clarification. He may file the same on or before 09.08.2017 after serving copy on the other side.

List these matters for further hearing on 4th September, 2017 at 2.30 p.m.

(I.J. Kapoor) **Technical Member**  (Justice Ranjana P. Desai) Chairperson

mk/vg